

the Second Plan Period. There is also a provision of Rs. 20 lakhs for the setting up of five units for therapeutic trials of new drugs and for the development of the department of herbs by the Indian Council of Medical Research. The Indian Council of Agricultural Research have also their own funds for this purpose.

**Shri Shankariah:** May I know whether any Research units have been opened in the Himalayas and Western Ghats to find out new herbs and make research?

**Shri M. M. Das:** That work is done by the Botanical Survey of India, which has divided the country into four zones with separate headquarters. Himalayas have been divided into two zones along with other parts of the country, the Eastern Circle and the Northern Circle. The Western part of Himalayas comes under the Northern Circle, Garhwal, Jammu, Kashmir, etc., and the Eastern part, Assam, Bengal, Darjeeling etc., come under the Eastern Circle.

**Shrimati Ila Palchoudhury:** Are any ayurvedic experts connected with this research work?

**Shri M. M. Das:** I am sorry, that particular information is not at my disposal at present.

**Shri Narayanankutty Menon:** May I know whether any manufacture has been started of the derivatives of a herb called rauwolfia serpentina and if so, whether the Government are permitting export of that drug?

**Shri M. M. Das:** Manufacture has certainly been taken up not only by the medicine manufacturing companies of India but also by foreign firms upon that drug rauwolfia serpentina.

**Shri Narayanankutty Menon:** May I know whether the Government are still permitting export of the raw herb rauwolfia serpentina?

**Shri M. M. Das:** I should like to  
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**Mr. Speaker:** Next question.

**Shri M. R. Krishna:** 541.

**Shrimati Manjula Devi:** Question No. 578 may also be taken.

**Some Hon. Members:** That is on a different matter.

**Mr. Speaker:** Let 541 be answered.

#### Free Legal Assistance

\*541. **Shri M. R. Krishna:** Will the Minister of Home Affairs be pleased to state:

(a) whether free legal assistance is given by the Central Government to the Scheduled Castes and Tribes in all the States;

(b) if so, the names of the States where this facility is not given; and

(c) the reasons therefor?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) It is for the State Governments to give legal assistance to the Scheduled Castes and Scheduled Tribes. The Central Government shares 50% of the cost if any State Government takes up such a scheme.

(b) and (c). Information has been called for from the State Governments and a statement will be laid on the Table of Lok Sabha as soon as it has been received.

**Shri M. R. Krishna:** What is the nature of the cases for which the Scheduled Castes are entitled to get this free legal assistance?

**Shrimati Alva:** They are mainly ejection cases.

**Shri M. R. Krishna:** What is the number of Scheduled Castes and Scheduled Tribes who have received this assistance so far, and may I know whether proper publicity has been given to this assistance so that many could avail of this opportunity?

**Shrimati Alva:** We have no such details. I have answered in (b) and (c)

**Shri B. S. Murthy:** May I know whether all the States in India are giving this legal assistance?

**Shrimati Alva:** We have asked the States to send in their demands. There are only a few States who have called for this assistance.

**Shri Thimmaiah:** In what manner is this legal assistance given? Is it through the Government advocates or private advocates?

**Shrimati Alva:** Through State's advocates. The Central and State Governments share it fifty, fifty.

**Shrimati Tarkeshwari Sinha:** May I know whether Government have studied the financial implications of the whole scheme, because the Kerala Government announced very recently that they were going to help the poor and Scheduled Caste people for fighting eviction cases and now the Kerala Government has asked for a huge dose of money from the Central Government. That is why I have asked whether the Government have studied the financial implications before going to the rescue of the States.

**Shrimati Alva:** We have called for their schemes from the States, and we are collecting information.

**Shrimati Renu Chakravartty:** Within what date has the Central Government asked for the replies from the State Governments, and when was the scheme sent out from the Centre?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** This would be a part of the social welfare schemes for the Scheduled Castes and Scheduled Tribes. Every year we call for their schemes as also the amount that they can provide, and in case they are prepared to bear 50 per cent of the total cost of legal assistance, the Government of India will give the remaining.

सम्पदा शुल्क

५४२. { श्री विभूति मिश्र :  
श्रीमती इला पालचौधरी }

क्या विदित संवो एक विवरण सभा पटल पर रखने की कृपा करेंगे जिसमें यह बताया गया हो कि :

(क) १९५५-५६ और १९५६-५७ में सम्पदा शुल्क एक्ट के अन्तर्गत कितने मामले दर्ज किये गये;

(ख) इनमें से कितने मामले निबटाये जा चुके हैं और कितने अभी शेष हैं; और

(ग) क्या सरकार ने उन्हें जल्दी निबटाने के लिये कोई प्रबन्ध किया है ?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) to (c). A statement is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 51.]

श्री विभूति मिश्र : इस स्टेटमेंट से पता चलता है कि १५-१०-१९५३ से ३०-४-१९५७ तक १२,७८२ केसिस का डिसपोजल हुआ है। मैं जानना चाहता हूँ कि प्रत्येक वर्ष में सरकार को कितने की आमदनी हुई है ?

**Mr. Speaker:** Why was not that also put as part of the question? The hon. Member has divided his question into three parts. Why did he not put that also because it involves the collection of statistics?

**Shri Bibhuti Mishra:** It is already stated in the statement that the number of cases.....

**Mr. Speaker:** My question is this. Wherever a question of statistics is involved, why should not the hon. Member put it down as part of the main question instead of reserving it for supplementary? He has asked a number of questions: the number of cases filed, the number of cases disposed of, and whether the Government have made any arrangement for their early disposal. Not a word about the amount that has been collected. Why has he not put that